**45909** Comm. Report

Bills Introduced

धार्थासन चाहता हं कि जब इस किस्म का इसरा केस ग्राये--नियम के ग्रन्सार ग्रास्वासन मांगने का मने परा अधिकार है....

"facts of the case, nature of the breach, circumstances..."

इस लिये भजपूर्व न्यायाधीश ने सभी जो बातें कहा हैं, वे इस पर बिलक्क लाग नहीं होता है । यह कोई मजिस्टेट की ग्रदालत नहां है, यह जो 6 समा को विशेषाधिकार समिति है। इसलिये इन सारो परिस्थितियों के बारे मं वह सोचे । जैसा राम समग सिंह जो ने कहा है---प्रेस को स्वतन्त्रता पर ग्राक्रमण हो रहा है वह यदि इस बात को मानते हैं, तो वह किसा दसरा कमेटी का गटन करें. जिससे यह ब्राक्रमण समाप्त हो । मझे ब्राशा है वह ग्रंपना बात को परा करेंगे।

Shri R. D. Bhandare: On a point of order.

There Mr. Deputy-Speaker: nothing before the House now. I have already ruled it out of order. On what matter is your point of order?

Shri R. D. Bhandare: It is my right to raise a point of order. When the proposal was moved, points of order were raised and you determined the points of order and declared the proposition as out of order. How can the Honourable Member be allowed to withdraw it, when you have ruled it out of order?

Mr. Deputy-Speaker: All these points were replied to when I ruled it out of order. He wanted to give an explanation.

Shri R. D. Bhandare: How there be an explanation? How can there be a proposal to withdraw the proposition when it is out of order? Under what rule could it be done when it is declared out of order?

Deputy-Speaker: Please resume your seat . . . (Interruptions). By shouting, no point of order is made. I made it clear before also.

Mr. Limave is making a plea for withdrawal but withdrawal is not permissible. Before that, I have also ruled it out of order. He wants an assurance to be given. No assurance given and every case is determined on merits

श्री मध लिमये : नियम के अन्सार परिस्थिति का विचार करना चाहिये।

Mr. Deputy-Speaker: Yes. I put the motion to the vote. The question

"That the Second Report of the Committee of Privilegts presented to the House on the 19th July, 1967 be taken into consideration.

The motion was adopted.

Mr. Deputy-Speaker: I shall now put the other motion to the vote of the House. The question is:

"That this House agrees with the Second Report of the Committee of Privileges presented to the House on the 19th July, 1967."

The motion was adopted.

15.07 hrs.

LABOUR (REGULA-CONTRACT BILL. TION AND ABOLITION)

The Minister of Labour and Tchabilitation (Shri Hathi): Sir, I beg to move for leave to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition 'n certain circumstances and for matters connected therewith.

Shri S. M. Banerjee (Kanpur): Sir, I want to say ....

Mr. Deputy-Speaker: At the introduction stage? If you had written to me, I would have permitted. You know the rules; you did so on another

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, 31-7-1967.

[Mr. Deputy-Speaker] occasion. I cannot permit you to speak at this stage. The question is:

"That leave be granted to introduce a Bill to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith."

The motion was adopted.

Shri Hathi: Sir. I introduce the Bill.

15.68 hrs.
TEA (AMENDMENT) BILL

The Minister of Commerce (Shri Dinesh Singh): Sir, I beg to move:

"That the Bill further to amend the Tea Act, 1953, be taken into consideration."

Shri S. S. Kothari (Mandsaur): Sir, under rules 69 and 70, I rise on a point of order. This Bill is incomplete in certain respects.

Mr. Deputy-Speaker: Let him make his speech while moving the Bill for consideration. Then, if necessary, you can raise your point of order.

Shri S. S. Kothari: Under rule 69. a Bill involving expenditure shall be accompanied by a financial memorandum, which shall invite particular attention to the clauses involving expenditure and shall also give an estimate of the recurring and non-recurring expenditure involved in case the Bill is passed into law. The Statement of Objects and Reasons given by the hon. Minister is incomplete. It does not mention how much is the expenditure to be incurred by the Tea Board, what was the expenditure incurred, how much revenue is to be derived and was derived in the past. There s no financial memorandum showing how much expenditure is involved in

collecting the revenue. Without giving any idea about these, the Bill is incomplete, and we do not know the implications of this Bill. How can he charter a ship without rudder and compass? Until the Bill is complete in these respects, it cannot be taken up; so, it should be withdrawn.

Shri Dinesh Singh: Sir, these points were actually raised by the Lok Sabha Secretariat and we have informed them about it. With your permission, I would refer to it. "It is therefore certified that the implementation of the Bill after enactment will not involve any expenditure from the Consolidated Fund of India." Because the cess will come and will be taken over by the tea board in such amounts as and when necessary; it will not be charged on the Consolidated Fund.

Mr. Deputy-Speaker: In view of the statement made that the Central Government is not going to spend any amount and it is the tea board which will spend, there is no point of order.

Shri S. S. Kothari: How much revenue was derived and how much will be derived by virtue of the excise duties which have been imposed? Unless this information is available to the House, how can it consider the Bill at all?

Shri Randhir Singh (Rohtak): His objection is met by proviso to rule 69.

Shri S. S. Kothari: It is irrelevant.

Shri Randhir Singh: It has nothing to do with the Consolidated fund of India. The provise here is "Provided that where a clause in a Bill involving expenditure is not printed in thick type..." (Interruptions.) His objection has absolutely no leg to stand upon.

Mr. Deputy-Speaker: Mr. Kothari raised a very valid point and therefore I permitted him. After the explanation of the hon. Minister, his objections do not stand. So, I have ruled out the point of order.